

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

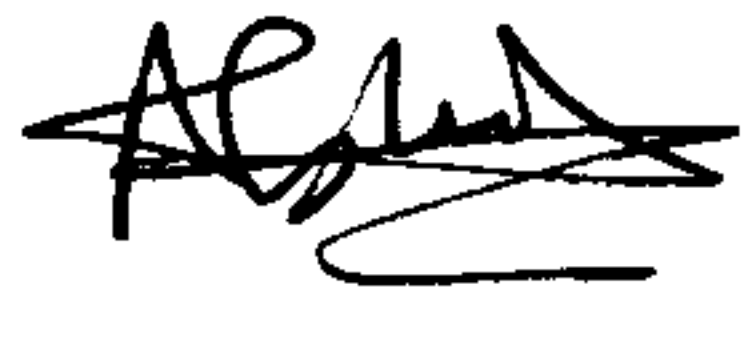

C.P.(I.B) No. 108/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2019**

Name of the Company: BMS International (Bombay) LLP
V/s
JBF Petrochemicals Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ABHISHEK SHARMA for Krawati & Co.	ADV.	Respondent	
2.	Raju Kothari } Anup Goshal }	Adv.	Petitioner	

ORDER


The parties are represented through learned counsels.

On the request of the Learned Lawyer for the Respondent, the matter is adjourned in presence of the other side.

List the matter on 13.12.2019


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 25th day of October, 2019


MANORAMA KUMARI
MEMBER JUDICIAL